IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(Cr.) No. 168 of 2021

Hemant Kumar Gupta ..... … Petitioner

Versus

The State of Jharkhand & Anr. ..... … Respondents.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Sidhartha Roy, Advocate
For the State : Mr. Rahul Saboo, S.C.-I.

05/ 06.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Rahul Saboo, learned counsel appearing for the State submits that the State has challenged the order dated 25.3.2021 passed in Complaint Case No. 5507 of 2020, in Cr.M.P. No. 1824 of 2021.

Mr. Sidhartha Roy, learned counsel appearing for the petitioner submits that copy of the said Cr.M.P. has not been served upon him. However, he submits that he will appear in the said case on behalf of O.P. No. 2.

Mr. Rahul Saboo, learned counsel appearing for the State undertakes to serve a copy of Cr.M.P. No. 1824 of 2021 upon Mr. Roy by the end of this week.

Let Cr.M.P. No. 1824 of 2021 be tagged with this case.

Post this matter on 15.09.2021.

(Sanjay Kumar Dwivedi, J.)

Amitesh/-